

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
DEPARTMENT OF SPORTS
RAJYA SABHA
UNSTARRED QUESTION NO. 3030
ANSWERED ON – 13/08/2026

RISING DOPING VIOLATIONS AMONG ATHLETES

3030. SHRI PRAMOD TIWARI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the president of World Anti-Doping Agency (WADA) has flagged country's rising doping violations a huge concern;
- (b) if so, whether the Athletics Integrity Unit (AIU) has downgraded the Athletics Federation of India (AFI);
- (c) if so, the details thereof and the implications thereof;
- (d) whether the quality of domestic anti-doping programme is not proportionate to the doping risk;
- (e) if so, the details of Anti-Doping Rule Violations registered between 2020 and 2025; and
- (f) the steps proposed to be taken to safeguard the integrity of sports?

ANSWER

THE MINISTER OF YOUTH AFFAIRS & SPORTS
[DR. MANSUKH MANDAVIYA]

(a): The matter may be viewed in the context of the annual Anti-Doping Rule Violations (ADRV) Report published by WADA, which provides data on anti-doping rule violations reported by Anti-Doping Organizations worldwide, including India. The report also contains data pertaining to India.

(b)&(c): The AIU has placed the AFI in Category 'A' under its applicable anti-doping framework. The categorization entails enhanced anti-doping and monitoring requirement.

(d): The anti-doping programme including sample testing is planned based on scientific risk assessment, athlete performance trends, intelligence inputs and sport-specific risk factors in accordance with the World Anti-Doping Code and NADA Rules, 2021. In addition to testing, NADA undertakes extensive anti-doping education, awareness programmes, intelligence and

investigation activities and results management to address doping risks effectively in accordance with the WADA International Standards.

(e): The details of Anti-Doping Rule Violations (ADRVs) cases involving athletes during the period 2020 to 2025 are as under:

Year	Total ADRV cases involving Athletes
2020	59
2021	51
2022	130
2023	222
2024	278
2025	148

(f): The Government has taken several measures to strengthen the anti-doping ecosystem and safeguard the integrity of sport by enhancing anti-doping enforcement and promoting greater accountability among athletes and Athlete Support Personnel (ASP) to prevent Anti-Doping Rule Violations (ADRVs). The National Anti-Doping Act, 2022 has been implemented to provide a statutory framework for anti-doping activities in the country, in conformity with the World Anti-Doping Code.

The major initiatives undertaken are as follows:

- (i) Conduct of an intelligence-led and risk-based doping control programme by the NADA including both In-Competition and Out-of-Competition testing, with targeted testing based on risk assessment and intelligence inputs.
- (ii) Conduct of regular anti-doping education and awareness programmes for athletes, coaches, Athlete Support Personnel and other stakeholders through workshops, seminars, outreach programmes and online learning platforms.
- (iii) Promotion of the WADA's Anti-Doping Education and Learning (ADEL) platform and dissemination of educational resources, including the Fair Play Guide and other awareness material in multiple Indian languages, to improve awareness of anti-doping rules, athletes' rights and responsibilities, Therapeutic Use Exemptions (TUEs), supplement risks and the consequences of doping.
- (iv) Provision of digital tools, including the Know Your Medicine (KYM) mobile application, to enable athletes to verify the prohibited status of medicines before use and make informed decisions.
- (v) Strengthening digital awareness through targeted social media campaigns, interactive educational content, athlete-focused initiatives and dissemination of anti-doping information across digital platforms.
- (vi) Enhancing intelligence and investigations through confidential reporting mechanisms, including the Speak Up platform, and closer coordination with law enforcement

agencies and other stakeholders to detect, deter and investigate doping-related activities.

- (vii) Conduct of regular capacity building, training and certification programmes for Doping Control Personnel, Educators and other stakeholders to strengthen the implementation of anti-doping programmes across the country.
- (viii) Collaboration with the Sports Authority of India (SAI), National Sports Federations (NFSs), State Governments, educational institutions and other stakeholders for wider dissemination of anti-doping education and promotion of clean sport.
